

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P. No. 38/(MAH)/2017  
MA. No.13/2016,  
206/2017 & 44/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.08.2017

NAME OF THE PARTIES: Mrs. Vandana V. Chalke  
V/s  
Mrs. Smita A Yeole & Ors.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and 241-242 of the Companies Act, 2013.

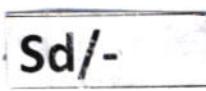
S. No.	NAME	DESIGNATION	SIGNATURE
1.	M.S. BHARDWAJ	Advocate Rishabhanshu	
2.	Mr. Aadit Sanjanwala	Advocate for Respondent	

ORDER

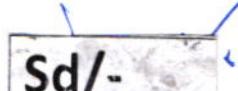
MA 44/2017, 206/2017, 13/2016 IN CP 38/241-241,244/NCLT/MB/MAH/2016

Counsel for the Petitioner as well as Respondent are present.

On looking at the Order passed by the Hon'ble High Court of Bombay dated 04.08.2017 & 08.08.2017, list MA 44/17, 206/17, 13/16 & 263/17 for hearing on 11.09.2017.



V. NALLASENAPATHY  
Member (Technical)



B.S.V. PRAKASH KUMAR  
Member (Judicial)